

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

13. I.A. 1007/2022
I.A. 1283/2020
IN
C.P.(IB)-1118/(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.11.2022**

NAME OF THE PARTIES: Bank of India

V/s

Suwarnasparsh Gems and Jewellery Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

B Gopalakrishnan a/w Ashish Dalal, Advocates for the Liquidator and Mr. Birendra Kumar Agrawal, Liquidator in person is present through virtual hearing.

I.A. 1283/2020

Counsel appearing for the applicant seeking permission from this bench to issue notice to the Respondent through email I.D. because the correct address of the Respondent is available with them. Permission is granted.

Registry as well as Applicant shall issue notice to the Respondent through email clearly intimating the next date of hearing. Applicant is directed to file service affidavit along with copy of the notice sent to the Respondent, copy of the email etc. at least two days before the next date of hearing. List this matter on **08.12.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
/RKS/

Sd/-
H. V. SUBBA RAO
Member (Judicial)